questions in writing to the President. Answers were provided long after the General Manager of PTI had returned to India. On receipt of the written answers, PTI released the interview as a news item on 7th July, 1982 which was carried in some newspapers in India. PTI had nothing to do with appeared in the "Indian Express" on July 9, 1982.

(d) The information is being collected and will be laid on the Table of the House.

(c) The General Manager of PTI does not require prior permission of the Government of India to seek interviews with foreign Heads of state

(f) Does not arise.

Payment of H.R., D.A. and C.C.A to Doctors and Staff of C.G.H.S. Dispensary, Gurgaon

3054. SHRI N. K. SHEJWALKAR: Will the Minister of HFALTH AND FA-MHY WEI FARE be pleased to state:

(a) whether Ghaziabad, Faridabad and Gurgaon are the suburban CGHS dispensaries of Delhi with their headquarters and financial central also situated at Delhi;

(b) whether the H.R., D.A. and C.C.A. of doctors and staff of the CGHS dispensary, Gurguon has been reduced whereas the staff of other, dispensaries are being paid the same at Delhi rates;

(c) if so, the percentage of reduction and the justification for it; and

(d) whether great discontentment is prevailing among the staff at Gurgaon due to this discrimination and if so, the steps taken to remove the disparity and by when the same will be restored to them at the rate prevailing in Delhi?

THE MINISTER OF HEALTH AND FAMILY WEIFARE (SHRI B. SHAN-KARANAND); (a) Yes.

(b) and (c). CGHS staff working at Ghaziabad and Faridabad are paid HRA and CCA at the same rates as are paid to CGH3, Delhi, staff. As regards Gurgaon, it has been classified as a 'C' class city and the Central Govt. servants working there are entitled to HRA at the rate of

۱

7-1/2 per cent and no CCA is admissible to them. These allowances are given according to the classification of the cities and Govt. rules applicable to the Govt. servants working there.

(d) Some representations have been made by certain employees. However HRA and CCA are paid according to the classification of the city.

Posting of Ayurvedic Physician for CGHS Ayurvedic Dispensary, Gurgaon

3055. SHRI N, K. SHEJWALKAR : Will the Minister of HEALTH AND FA-MILY WELFARE be pleased to state;

(a) whether CGHS Ayurvedic dispensaries at Delhi are having two Ayurvedic Physicians;

(b) whether CGHS Ayurvedic dispensary, Gurgaon having an average daily attendance of 80 to 90 patients is having only one Physician;

(c) whether it is a fact that the Director, CGHS had recommended one more Ayurvedic Physician (preferably lady) for this dispensary; and

(d) if so, the reasons for delay in filling up of this post and by when the same is likely to be provided?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI R. SHAN-KARANAND): (a) to (d), Two Ayurvedic Physicians are generally provided in each Ayurvedic dispensary. In Gurgaon, there is presently only one Ayurvedic Physician. The question of adding to this strength will be looked into when a proposal to this effect is received.

Arrest of persons under suppression of Immoral Traffic Act in Delhi

3056. SHRI N. F. HORO: Will the Minister of SOCIAL WELFARE he plcased to state:

(a) the number of persons, both male and female, who were arrested under the Suppression of Immoral Traffic Act during each of last three years uptill now in the Union Territory of Delhi; and